

Central Administrative Tribunal
Principal Bench

R.A. No. 415 of 2000
in
O.A. No. 1560 of 1996

(19)

New Delhi, dated this the 15th December, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Rachna Mohan & Others .. Review Applicants

Versus

N.C.T. of Delhi and others .. Respondents

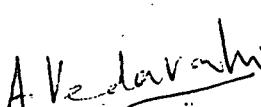
ORDER (By Circulation)

MR. S.R. ADIGE, VC (A)

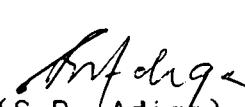
Perused the R.A.

2. None of the grounds contained therein
brings it within the scope and ambit of Section
22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C.
under which alone any orders/decision of the Tribunal
can be reviewed.

3. R.A. is rejected.


(Dr. A. Vedavalli)

Member (J)


(S.R. Adige)
Vice Chairman (A)

'gk'